

**The Tripura Tribal Areas Autonomous District
Council Stenographer's Service Rules, 2014**

Tripura Gazette, Extraordinary Issue, November 24, 2014 A. D.

TRIPURA TRIBAL AREAS AUTONOMOUS DISTRICT COUNCIL
OFFICE OF THE CHIEF EXECUTIVE OFFICER
TRIPURA WEST: KHUMULWNG

No. F. 2(47)/ADC/Estt./83/P-II (L)/

Dated. /19/11/2014

NOTIFICATION

In exercise of the power conferred by the Rules 162 of (Constitution, Election, and conduct of Business) rules 1985 of the Tripura Tribal Areas autonomous District Council read with item (2) of second Schedule of the TTAADC Administration Rules, 1988 the Executive Committee, TTAADC has been pleased to adopt the 'Tripura Government Stenographer's Service rules, 1977' notified by the Govt. of Tripura No. F. 2(23)/GA/73 dated 16th May 1977 applicable for the Stenographers of the TTAADC also along with all subsequent amendments made to the rules with partial modification as specified:-

1. Short title and commencement.


- (1). These rules may be called the Tripura Tribal Areas Autonomous District Council Stenographer's Service Rules 2014.
- (2). They (adoption) shall come into force with effect from the date of publication in the official Gazette.

2. Definition.

- (a) "Commission" means committee/Board constituted by the TTAADC.
- (c) "Government" means the TTAADC.
- (f) "Service" means the TTAADC Stenographer's Service.

The Stenographers who have been appointed in TTAADC prior to this Notification shall be deemed to have been appointed as per provision of Tripura Government Stenographer's Service Rules, 1977 as adopted.

By order of the District Council.


Dy. Chief Executive Officer
TTAADC, Khumulwng.